

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 6691 of 2019**

Dr. Tulsi Mahto

.....

..... **Petitioner**

**Versus**

The State of Jharkhand & Ors.

..... **Respondents**

-----

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

-----

For the Petitioner

: Mr. Rajendra Krishna, Advocate

For the Respondent-State

: Mr. Shadab Bin Haque, A.C. to Sr. S.C.-I

For the Respondent-RIMS

: Dr. Ashok Kumar Singh, Advocate

**7/Dated:14/09/2020:**

Heard Mr. Rajendra Krishna, learned counsel for the petitioner, Mr. Mr. Sahdab Bin Haque, learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for the respondent-RIMS.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Post the matter on 28.09.2020.

**(Sanjay Kumar Dwivedi, J.)**